Central Administrative Tribunal Ernakulam Bench

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Date of Decision: 28.3.90.

Present

Hon'ble Shri SP Mukerji, Vice Chairman
Hon'ble Shri A.V. Haridasan, Judicial Member

Original Application No. 216/90.

K.A. Varghese

≬ (Applicant)

Vs.

M/s P. Sivan Pillai & R. Sree Kumar - Counsel for the applicant.

Smt. Sumathi Dandapani

- Counsel for the respondents,

JUDGEMENT

(Shri S.P. Mukerji, Vice Chairman)

We have heard the learned counsel for the both parties and gone through the documents. grievance of the applicant is that in accordance with the order of transfer at Annexure A-I dated 5.12.89, he has been posted as ESM I at Alleppey. As against this, he was relieved from the office which is at Kottayam on 16.3.90 and directed to report to the Signal Inspector at Ernakulam without any further facilities for going from Ernakulam to Alleppey to join his new post. He has not also been granted any joining time. The learned counsel for the respondents clarified that since the immediate Controlling Officer of the post at Alleppey is Signal Inspector who is stationed at Ernakulam and post to which the applicant has been transferred at h is/Alleppey, the applicant has been directed to report to the Signal Inspector at Ernakulam before

going to Alleppey. She also clarified that there is no intention of retaining the applicant at Ernakulam contrary to the transfer order at Annexure A-I and that he would be given transfer facilities to report at Alleppey after being briefed by the Signal Inspector at Ernakulam.

On the basis of the above clarification, we close the application with the direction that the applicant shall immediately report to the Signal Inspector, Ernekulam who would after briefing the applicant provide him with all admissible facilities to report and join the post of ESM I at Alleppey without delay.

We also direct the respondent to comply with the above directions within two weeks from today.

(A.V. HARIDASAN) JUDICIAL MEMBER 2214 28390 (S.P. MUKERJI) VICE CHAIRMAN

28.3.1990.